

(19)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. No. 235 of 1998

New Delhi, dated this the 6th August, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Shri S.K. Dhiman,  
S/o Shri N.R. Dhiman,  
R/o Om Sadan, No. 42,  
Shaikhpur, Near BSM College,  
Roorkee, U.P. .... APPLICANT

(By Advocate: Dr. D.C. Vohra)

Versus

1. Union of India through  
the Secretary,  
Ministry of Defence,  
South Block,  
New Delhi.
2. Engineer-in-Chief's Branch,  
ELC (I),  
Army Hqrs.,  
Kashmir House, New Delhi.
3. The Commandant,  
Mukhyalaya,  
Bengal Engineers Group & Centre,  
Headquarters,  
Roorkee (U.P.) .... RESPONDENTS

(By Advocate: Shri S.K. Gupta)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicant prays for consideration for  
regular post of Carpenter, or alternatively to  
grant applicant temporary status as well as  
regularisation in terms of the Casual Labourer  
(Grant of Temporary Status and Regularisation)  
Scheme.

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2. During hearing however applicant's counsel Dr. Vohra has pressed the alternative prayer viz grant of temporary status to the applicant, in terms of the aforesaid Scheme followed by regularisation.

3. I have heard applicant's counsel Dr. Vohra and respondents' counsel Shri S.K. Gupta.

4. My attention has been drawn to various documents including the certificate dated 2.6.97 issued by officiating Chief Instructor, Workshop (Ann. A-12). I am also informed that the applicant's representation dated 1.10.97 (Ann. A-13) ~~is~~ still remains undisposed of by respondents.

5. With the consent of both counsel, I dispose of this O.A. with a direction to R-3, to give the applicant a personal hearing if he so desires and thereafter dispose of the aforesaid representation dated 1.10.97 by <sup>a</sup> detailed, speaking and reasoned order under intimation to applicant in accordance with rules and instructions within three months from the date of receipt of a copy of this order.

(11)

Thereafter, if any grievance still survives it will be open to applicant to agitate the same through appropriate original proceedings in accordance with law if so advised. No costs.

*Antonello*  
(S.R. ADIGE)  
VICE CHAIRMAN (A)

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